

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Interlocutory Application No. 37 /2026/EZ**

**In
Miscellaneous Application 18/2026/EZ
In
Original Application No. 26/2024/EZ**

M/S AADITYA CONSTRUCTION

APPLICANT

VERSUS

JITENDRA KUMAR PRADHAN & ORS

ORIGINAL APPLICANT / RESPONDENTS

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1.	Interlocutory Application for amendment of the Miscellaneous Application No. 18 of 2026 by the Applicant in pursuance of the Order dated 24.02.2026 Alongwith Affidavit.	1-5
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FILED BY

Date: 16.03.2026

Place: _____

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Yogendra Aldak, Pranav Mundra,
Rashi Shrivastava, Tamanna Sharma, Balraaj Singh
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Interlocutory Application No. _____/2026/EZ

In

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IN THE MATTER OF

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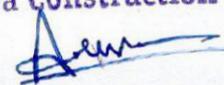
ORIGINAL APPLICANT / RESPONDENTS

**INTERLOCUTORY APPLICATION FOR AMENDMENT OF THE
MISCELLANEOUS APPLICATION NO. 18 OF 2026 BY THE APPLICANT IN
PURSUANCE OF THE ORDER DATED 24.02.2026 ALONGWITH AFFIDAVIT.**

MOST RESPECTFULLY SHEWETH:

1. That the captioned Miscellaneous Application 18/2026/EZ ('**Subject Application**') was filed by the applicant, M/s Aaditya Construction in disposed off Original Application in the matter tiled as '*Jitendra Kumar Pradhan v. State of Odisha & Ors.* (OA. No. 26/2024/EZ) disposed by this Hon'ble Tribunal vide Order dated 09.01.2025 inter alia directing the State Environment Impact Assessment Authority, Odisha ('SEIAA') to determine environment compensation leviable upon the Applicant, after giving opportunity of being heard, against alleged illegal mining of morrum from Plot No. 2017 of Khata No 618 ('subject site').
2. That the Subject Application was filed against the mechanical and arbitrary computation of EC without any independent analysis or application of mind by SEIAA in gross contravention of the Order dated 09.01.2025 of this Hon'ble Tribunal, and thus sought directions to *inter alia* set aside the Show Cause Notice

Aaditya Construction



Partner

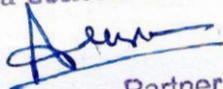
MAR 14
 C. G.
 17684
 INC.

whereby SEIAA has proposed to levy Environment Compensation of ₹1,15,80,585.73/-.

3. That considering the Subject Application challenges the modus adopted by SEIAA in computation of the Environment Compensation, this Hon'ble Tribunal was pleased to direct through Order dated 24.02.2026 in in MA No. 18/2026/EZ that the applicant may challenge the Order dated 12.01.2026 issued by SEIAA finally determining the computation and quantum of Environmental Compensation leviable upon the applicant. The copy of Order dated 24.02.2026 in MA No. 18/2026/EZ is annexed and marked as ANNEXURE A-1.
4. In furtherance of the directions of this Hon'ble Tribunal, the applicants seeks to amend the Subject Application as follows:
5. That in the "**Prayer**" at page _____ of the Subject Application may be substituted with the following prayers –

"It is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Set aside the Order dated 12.01.2026 issued *vide* letter dated 6997/SEIAA passed by SEIAA determining the levy of Environmental Compensation amounting to ₹1,15,80,585.73 and directing submission of the same and set aside the Show Cause Notice proposing levy of Environmental Compensation of ₹1,15,80,585.73/-;
- b) Direct that no Environment Compensation is leviable against the Applicant
- c) Clarify that in furtherance of Order dated 09.01.2025 SEIAA is obligated to undertake an independent analysis of alleged excavation of morrum, consequent environment impact and provide a reasoned computation of a proportionate environment compensation basis the same;

Aaditya Construction

Partner

- d) Direct to supply all relied-upon documents, including the District Survey Report, undertaking a reasoned severity assessment, and applying the appropriate risk factor and discount rate in accordance with the CPCB framework; and
- e) Pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the interests of justice, equity”
6. That the present application has been moved Bonafide and in the interest of justice and equity.

PRAYER

That in view of the above it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- i Allow this application and grant the Applicant the liberty to amend the Prayers made in the Miscellaneous Application 18/2026/EZ as per the specifications mentioned above in the present application.
- ii Allow this Application and grant the Applicant the liberty to file an amended Miscellaneous Application 18/2026/EZ reflecting the amendments proposed herein above.

And your Applicant, as in duty bound, shall ever pray.

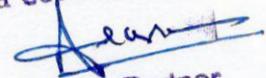


FILED BY
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 Yogendra Aldak, Pranav Mundra,
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yogendra.aldak@lakshmisri.com

Date: 18.03.2026

Place:

Aaditya Construction



Partner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Interlocutory Application No. _____/2026/EZ

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IN THE MATTER OF

M/s AADITYA CONSTRUCTION

APPLICANT

VERSUS

JITENDRA KUMAR PRADHAN & ORS

ORIGINAL APPLICANT / RESPONDENTS

AFFIDAVIT

I, Arun Verma s/o Suresh Kumar Verma aged about 47 years of age, partner at M/s Aaditya Construction, having office at 56, Indira Transport Nagar, Korba, Chhattisgarh, 495677 do hereby solemnly affirm and declare as under:

1. That I am duly authorized to sign and verify the accompanying application on behalf of the Applicant. I am well conversant with the facts of the case based on the information derived from the official records maintained by the Applicant in the usual course of business and hence, I am competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying application which has been filed on my instructions, and nothing has been concealed therefrom.
3. I say and submit that the facts stated therein are true and correct to the best of my knowledge and belief based on the records of the case maintained by the Applicant in the usual course of business.
4. The statements in paragraphs 1 to 6 are true to my knowledge and rest are my humble submissions before this Hon'ble Tribunal

Aaditya Construction

DEPONENT Partner

Prepared in my office

ATTESTED

SANTOSH KUMAR MODI
NOTARY PUBLIC, KORBA (C.G.)
REGN. No. - 17684

Identified by me

Advocate

D/5779/2019

Advocate

VERIFICATION

I, Arun Verma s/o Suresh Kumar Verma aged about 47 years of age, partner at M/s Aaditya Construction, having office at 56, Indira Transport Nagar, Korba, Chhattisgarh, 495677 do hereby verify that that the contents of paragraphs 1 to 4 of the instant application are true and correct to the best of my knowledge and belief, based on records maintained by the Applicant in the usual course of business. No part of it is false and nothing material has been concealed therefrom.

Verified at KORBA on this 18 day of March 2026.
18 MAR 2026

SIGNED BEFORE ME
[Signature]
SANTOSH KUMAR MODI
NOTARY, GOVT. OF INDIA
REGN. No. - 17684
KORBA, DISTT. - KORBA (C. G.)

NOTARY
SANTOSH KUMAR MODI
KORBA - C. G.
Regn No - 17684
[Signature]
GOVT. OF INDIA

DEPONENT

Aaditya Construction

[Signature]
Partner ✓

Duly verified by me

[Signature]
Advocate ✓

D/5779/2019



ANNEXURE-A1

Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Miscellaneous Application No.18/2026/EZ
in
Original Application No.26/2024/EZ

M/S Aaditya Construction

Applicant

Versus

Jitendra Kumar Pradhan & Ors.

Respondents

Date of hearing: 24.02.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Yogendra Adak, Advocate for the applicant (through VC).

ORDER

1. Learned Counsel for respondent no. 11/applicant in M.A. No. 18/2026/EZ seeks time to amend the same for challenging order dated 12.01.2026 passed by SEIAA, Odisha.
2. Respondent no. 11/applicant in M.A. No. 18/2026/EZ may move application for amendment of M.A. No. 18/2026/EZ, if so desired within three weeks.
3. List on 21.04.2026 for further hearing.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

February 24th, 2026
Miscellaneous Application No.18/2026/EZ
in Original Application No.26/2024/EZ
SN